**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**
**PRINCIPAL BENCH**

**ITEM No. 02**
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India .... Applicant/petitioner
v.
M/s. Advance Sufactanta India Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)**

**Order delivered on 23.06.2020**

**CORAM:**
**SH. B.S.V. PRAKASH KUMAR**
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**
For the Applicant –

**ORDER**

**IA-2110/2020**

Preliminary report filed by Liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-2110/2020 stands disposed of.

Sd/-

**(B.S.V PRAKASH KUMAR)**
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**
**MEMBER (TECHNICAL)**

23.06.2020
Ritu Sharma